

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 483/MP/2014

Subject : Petition under Regulation 63 (iii) of Central Electricity Regulatory Commission (Power Market) Regulations, 2010 seeking consent for enabling cross border transaction at Indian Energy Exchange.

Date of hearing : 8.1.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Indian Energy Exchange Limited

Respondents : National Load Despatch Centre

Parties present : Shri Rajesh Mediratta, IEX
Ms. Shruti Bhatia, IEX
Shri S.S. Barpanda, NLDC
Ms. Sunidhi Sharan, NLDC

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed under Regulation 63 (iii) of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for enabling cross border transaction at Indian Energy Exchange platform for further development of the electricity market. The representative of the petitioner further submitted as under:

(a) The cross border transactions are taking place on bilateral basis through traders between India-Bhutan, India-Nepal and India-Bangladesh. The grids of India-Bhutan, India-Nepal and India-Bangladesh are inter-connected.

(b) The following significant developments towards enabling cross border electricity trade through Exchanges have taken place:

(i) Government of Bangladesh is in advance stage of finalizing entity for procurement of additional power of 30-50 MW through Power Exchange.

(ii) In State of Bhutan, merchant power sale from Dagachu power station is expected through IEX platform.

(iii) Government of Nepal is engaged in cross border transmission interconnection and grid connectivity envisages cross border electricity trading through Power exchanges.

(c) The provisions of Grid Code, Open Access Regulations and Power Market Regulations do not prevent facilitation of cross border transactions.

2. The representative of NLDC requested the Commission to implead Ministry of Power and CEA as parties to the petition.

3. After hearing the representatives of the petitioner and NLDC, the Commission directed to admit the petition and issue notice to the respondents.

4. The Commission directed the petitioner to implead Ministry of Power, Central Electricity Authority, Central Transmission Utility, Regional Power Committees, POSOCO, all inter-State traders and PXIL as parties to the petition and file revised memo of parties by 15.1.2015.

5. The Commission directed the petitioner to serve copy of the petition on the respondents, Ministry of Power, Central Electricity Authority, Central Transmission Utility, Regional Power Committees, POSOCO, all inter-State traders and PXIL immediately. The respondents were directed to file their replies by 25.1.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 30.1.2015. The Commission directed that Ministry of Power, Govt. of India and Central Electricity Authority may file their views in the matter and depute officers well acquainted with the facts of the case on the next date of hearing to assist the Commission.

6. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with.

7. The petition shall be listed for hearing on 10.2.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**